

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 75 OF 2019 &
IA NO. 1178 OF 2018

Dated : 16th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Viraj Profiles Limited

.... Appellant(s)

Versus

**Maharashtra State Electricity Distribution Company
Ltd. & Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rohit Singha

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. S. Rama for R-1

ORDER

IA No. 1178 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 42 days in filing reply is condoned. Application is disposed of.

Rejoinder, if any, shall be filed within four weeks' time i.e. on or before 14.08.2019 with advance copy to the other side.

List the matter on **03.09.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/mkj

(Justice Manjula Chellur)
Chairperson